

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 31523/2017

(Arising out of impugned final judgment and order dated 04-03-2016 in WC No. 64718/2008 passed by the High Court Of Judicature At Allahabad)

NEW OKHLA INDUSTRIAL DEVELOPMENT
AUTHORITY & ANR.

Petitioner(s)

VERSUS

VEER SINGH & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.108340/2017-CONDONATION OF DELAY IN FILING and IA No.108344/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.108342/2017-EXEMPTION FROM FILING O.T. and IA No.30625/2018-INTERVENTION/IMPLEADMENT and IA No.30627/2018-EXEMPTION FROM FILING O.T.

IA No. 108340/2017 - CONDONATION OF DELAY IN FILING

IA No. 108344/2017 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

Date : 09-12-2019 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE SANJIV KHANNA

For Petitioner(s) Mr. Rachit Mittal, Adv.
Ms. Tanvi Aggarwal, Adv.
Mr. Sudhir Naagar, AOR

For Respondent(s) Mr. Vishwajit Singh, Adv.
Mr. Pankaj Singh, Adv.
Ms. Vijaya Singh, Adv.
Mr. Vignesh Singh, Adv.
Ms. Veera Kaul Singh, AOR

Mr. Ankur Yadav, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the learned counsel for the petitioners, matter stands adjourned for four weeks.

(ASHWANI THAKUR)
COURT MASTER (SH)

(RAJINDER KAUR)
BRANCH OFFICER